

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

STARRED QUESTION NO:234
ANSWERED ON:09.12.2014
USE OF ENDOSULFAN
Karunakaran Shri P.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether there are reports of adverse effects on agriculture and human beings on the usage of endosulfan and if so, the details thereof;
- (b) whether the Government has issued directives to the States to impose ban on the use of endosulfan excluding Kerala and Karnataka;
- (c) if so, the details thereof, along with the reasons therefor; and
- (d) the status regarding imposition of ban on use of endosulfan in Kerala and Karnataka?

Answer

MINISTER OF AGRICULTURE (SHRI RADHA MOHAN SINGH)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 234 DUE FOR REPLY ON 9TH DECEMBER, 2014.

(a) to (d): Pesticides are registered under the provisions of the Insecticides Act, 1968 only after their safety to human, animal and environmental health has been established. Pesticides should not adversely affect human, animal and environmental health provided they are used as per the instructions prescribed in their labels and leaflets approved by the Registration Committee. However, health problems were reported in Kasargod district of Kerala and later in Dakshina Kannada district of Karnataka, allegedly due to aerial spraying of Endosulfan in cashew plantations. Government had, therefore, kept on hold the use of Endosulfan in Kerala. Subsequently, in Writ Petition (Civil) No. 213 of 2011 "Democratic Youth Federation of India vs Union of India & Ors", Supreme Court passed an ad-interim order on 13.05.2011 banning inter-alia, the production, sale and use of Endosulfan in the country till further orders. The Central Government issued instructions on 14.05.2011 to all State Governments/Union Territory Administrations to implement the interim order of the Supreme Court.